

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2559  
ANSWERED ON:13.03.2013  
STATUS OF DEEMED UNIVERSITY  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the total number of private universities which have applied for Deemed University status in the country including Karnataka during the Tenth and Eleventh Five Year Plan periods, State-wise;
- (b) the number of private universities granted the Deemed University status during the above said period, State-wise;
- (c) the amount of funds allotted for these Deemed Universities by UGC during these Plan periods;
- (d) whether there have been any violations in appointments and pay structure by these universities in the country including Karnataka; and
- (e) if so, the action taken/being taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

- (a) & (b): The University Grants Commission (UGC) has not received any proposal from any Private University for the status of Deemed-to-be-University under Section 3 of the UGC Act, 1956. The UGC has not recommended the Deemed-to-be-University status to any Private University.
- (c): During the Xth Plan, an amount of Rs.450.67 Crores was allocated to Deemed Universities under development and non-plan heads. Similarly, during the XIth Plan, an amount of Rs.977.30 Crores was allocated to these universities.
- (d) & (e): The Private and Deemed-to-be-Universities are autonomous with regard to appointments and pay structure, subject to UGC Regulations or Acts, Statutes and Ordinances governing these universities.